

Status Report in Letter Petition No.47/2023 (WZ) Complaint dated 04/10/2023 made by Shri Dhamaraj Salve, resident of Pimpri-Chinchwad, Pune

1. The Hon'ble National Green Tribunal, WZ, Pune has passed an Order dated 10/10/2023 in Letter Petition No.47/2023 (WZ) Complaint dated 04/10/2023 made by Shri Dhamaraj Salve, resident of Pimpri-Chinchwad, Pune, complaining about solid waste is being dumped on the land, covering it with murum and soil at Moshi along the road by digging the pits illegally. The Hon'ble NGT directed the Maharashtra Pollution Control Board and Pimpri Chinchwad Municipal Corporation to submit the report.
2. In compliance of the Hon'ble NGT order dated 10/10/2023, the following members have jointly visited to the site in question on 27/10/2023.
 - 1) Shri. Manchak Jadhav, Sub Regional Officer, MPC Board, Pimpri Chinchwad.
 - 2) Shri. Yogesh Alhat, Dy Engineer, Environment Engineering Department, PCMC
 - 3) Smt. Sanjana Jadhav, Field officer, MPC Board, Pimpri Chinchwad.

During site visit, the Joint Committee observed as follows :-

- (i) Biomining plant is not found in operation. Plant operator has informed that from 1st July 2023, said plant is kept shut down due to rainy season.

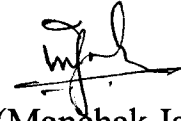
- (ii) The operator of biomining plant had dumped processed dry municipal solid waste (40 mm trommel reject) & inert generated from biomining plant (20 mm trommel reject) at 4 no. of locations in low laying area adjacent to 90 mtr road in Moshi village. Reject is used for filling of low laying area and inert is used for covering of filled area. Out of 4 no. of locations, at three locations said material was dumped and from one location, operator had lifted the dumped material back to biomining plant site, traces of dumped material are noticed.
 - (iii) At above dumped four sites, no any wet waste and leachate generation is observed. Also no any smell is noticed. A copy of the visit report dated 27/10/2023 is annexed herewith as an **Annexure-I.**
- 3. The Pimpri Chinchwad Municipal Corporation (PCMC) vide letter dated 7/11/2023 informed that the PCMC vide letter dtd 20/10/2023 called explanation from the operator regarding dumping of material at Moshi. Also PCMC informed the operator vide letter dated 31/10/2023 that “ if the material is not lifted from the site within 7 days , the amount of Rs. 91,94,153/- deducted from running bills and will be deposited as damage compensation and fine of Rs. 50,000/- per day will be charged and further necessary action as per the Environment Protection Act, 1986 will be proposed”. A copy of the letter dated 7/11/2023 is annexed herewith as an **Annexure-II Colly.**
- 4. Earlier on the basis of the complaint made by Shri Dhamraj Salve, the Officials of the Board at Pimpri-Chinchwad visited to the site in question on 10/10/2023 and on the basis of non-compliances observed during visit, the MPC Board has issued letter dated 12/10/2023 to the

Pimpri-Chinchwad Municipal Corporation and Operator of the Facility. A copy of the letter dated 12/10/2023 is annexed herewith as an **Annexure-III**.

5. The MPC Board has granted Consent to Operate to PCMC as owner of the project and to M/s. Hind Agro and Chemicals & Sai Ganesh Enterprises as operators of the project on 15/11/2022 for Bio-mining of Solid Waste (Legacy waste) 2000 MT/Day capacity with generation of by product as i) Compost - 900 MT/Day, ii) Waste Plastic, Rubber, Cloth etc. - 800 MT/Day, iii) Inert -300 MT/Day, same was valid up to 31/10/2023. Operator has submitted application for renewal of consent to operate on 31/08/2023 and the same is in process. A copy of the Consent to Operate dated 15/11/2022 is annexed herewith as an **Annexure-IV**.
6. The MPC Board has granted an Authorization dated 15/11/2022 to PCMC to set up and operate solid waste processing/recycling/treatment / disposal facility and Scientific Sanitary Landfill site for 2000 MT/day municipal solid waste by bio-mining of legacy waste at Gut No.463 & 464, SLF-1, Sector-5, Moshi, Tal: Haveli, Dist: Pune through operating agency M/s. Hind Agro and Chemicals and Sai Ganesh Enterprises, which is valid 31/07/2027. A copy of the Authorization dated 15/11/2022 is annexed herewith as an **Annexure-V**.
7. It is submitted that, on the basis of order on complaint in order to verify the complaint the Respondent Board has extended personal hearing to Pimpri Chinchwad Municipal Corporation (PCMC) and M/s. Hind Agro and Chemicals and Sai Ganesh Enterprises (Operators of biomining activity) on 18/12/2023. On the basis of

discussion, the Respondent Board has issued Direction dated 20/12/2023, Wherein Operators are directed to lift and dispose of all the stored material in a scientific manner within 07 days and PCMC to ensure the compliance of the direction within the stipulated time period.

A copy of the Direction dated 20/12/2023 is annexed herewith as an **Annexure-VI**.



(Manchak Jadhav)

Sub Regional Officer,
MPC Board, Pimpri Chinchwad

Place- Pune

Date- 22/12/2023

MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE – PIMPRI CHINCHWAD

Ph. 020-25811694
Fax. 020-25811029



Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai – Pune Highway,
Pune 411003

Visit Report

Name & Address of Project :- M/s. Pimpri Chinchwad Municipal Corporation
M/s. Hind Agro and Chemicals & Sai Ganesh
Enterprises (Operator of the Project)
Gut No. 463 & 464, SLF-1, Sector – 5, Moshi,
Tal. Haveli, Dist. Pune

Date of Visit :- 27/10/2023

Project Officials :- Shri. Yogesh Alhat, Dy Engineer, PCMC
Shri. Jaykumar Yadav, Operating agency

Consent Validity :- Obtained consent to operate and authorization for
Biomining of Legacy waste - 2000 MT/Day

Observations :-

Visit is carried out in continuation of the previous visit date 10/10/2023 and in compliance of Hon'ble NGT order on complaint dated 10/10/2023 in the matter of letter petition no. 47 / 2023 (WZ) in respect of the complaint dated 04/10/2023 made by Shri. Dhamaraj Salve, resident of Pimpri-Chinchwad, Pune, complaint regarding solid waste dumped on the land, covering it with Murum and sand at Moshi along the road by digging the pits illegally.

Accordingly, MPCB officials alongwith PCMC officials and operator of the biomining plant has visited the Biomining project and surrounding area. The Complainant Shri. Dhamaraj Salve was contacted on mobile phone(8087540384) dated 26/10/2023 and requested to attend the joint visit, he replied stating today is not possible, however we may visit tomorrow i.e. on 27/10/2023, when contacted on 27/10/2023 for joint visit, he didn't responded. The observations made during visit are as below,

- 1) Biomining plant is operated by M/s. Hind Agro and Chemicals & Sai Ganesh Enterprises in joint venture.
- 2) During visit, Biomining plant is not found in operation. Plant operator has informed that from 1st July 2023, said plant is kept shut down due to rainy season.
- 3) During visit, it is observed that, the operator of biomining plant had dumped processed dry municipal solid waste (40 mm trommel reject) & inert generated from biomining plant (20 mm trommel reject) at 4 no. of locations in low laying area adjacent to 90 mt road in Moshi village. Reject is used for filling of low laying area and inert is used for covering of filled area. Out of 4 no. of locations, at three locations said material was dumped and from one location, operator had lifted the dumped material back to biomining plant site, traces of dumped material are noticed.
- 4) At four sites, no any wet waste and leachate generation is observed. Also no smell is noticed.

A) Manchak Jadhav, Sub Regional Officer, MPC Board, Pimpri Chinchwad

B) Yogesh Alhat, Dy Engineer, Environment Engineering Department, PCMC

C) Sanjana Jadhav, Field officer, MPC Board, Pimpri Chinchwad



पिंपरी चिंचवड महानगरपालिका
पर्यावरण अभियंत्रिकी विभाग
जा. क्र. पर्या/०७/कावि/१९८/२०२३
दिनांक- ०६/११/२०२३

प्रति,

मा. प्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
पुणे

23/10/2023

विषय - मे. राष्ट्रीय हरित लवाद यांचेसमोरील दिनांक १०/१०/२०२३ रोजीची तक्रार
संदर्भ - आपलेकडील दिनांक १८/१०/२०२३ रोजीचा इ-मेल

महोदय,

मे. हिंद अग्रो केमिकल्स व मे. श्री गणेश इंटरप्रायझेस या ठेकेदारांनी मनपा कार्यक्षेत्रातील जुन्या कॅपिंग केलेल्या कचऱ्यांचे बायोमायनिंग केल्यानंतर निघालेले मटेरियल मोशी व मोई परिसरातील खानींमध्ये टाकले असल्याबाबत तक्रार प्राप्त झालेली आहे. तसेच सदरची तक्रार मे. राष्ट्रीय हरित लवाद यांचेकडे न्यायालयासमोर सादर झालेली आहे. त्यानुसार आपले विभागामार्फत याकामी केलेल्या कार्यावाहीचा सविस्तर अहवाल मागविणेत आलेला आहे. त्यानुसार खालीलप्रमाणे अहवाल सादर करणेत येत आहे.

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तसेच दिनांक ०१/११/२०२३ रोजीच्या पत्रान्वये ठेकेदार यांनी सदर बाबतचा खुलासा या विभागाकडे सादर केला असून मटेरियल उचलून घेत असल्याबाबत कळविले आहे. तसेच काम सुरु असल्याचे फोटो या विभागाकडे सादर केले आहे.

तरी उपरोक्त संदर्भानुसार विषयांकित कामी या विभागामार्फत केलेल्या कार्यावाहीचा अहवाल व संबंधित अभिलेख यासोबत जोडून देणेत येत आहेत.

आपला विश्वासु,

(Signature)

कार्यकारी अभियंता
पर्यावरण अभियांत्रिकी विभाग
पिंपरी चिंचवड महानगरपालिका

सोबत - पृष्ठे १ ते

SR-PC
07/11

पिंपरी चिंचवड महानगरपालिका
पर्यावरण अभियंत्रिकी विभाग
जा. क्र. पर्या/०७/कावि/१९८/२०२३
दिनांक- ०७/११/२०२३

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23/11/2023

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संदर्भ - आपलेकडील दिनांक १८/१०/२०२३ रोजीचा इ-मेल

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तसेच दिनांक ०१/११/२०२३ रोजीच्या पत्रान्वये ठेकेदार यांनी सदर बाबतचा खुलासा या विभागाकडे सादर केला असून मटेरियल उचलून घेत असल्याबाबत कळविले आहे. तसेच काम सुरु असल्याचे फोटो या विभागाकडे सादर केले आहे.

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आपला विश्वासु,

[Signature]

कार्यकारी अभियंता

पर्यावरण अभियांत्रिकी विभाग
पिंपरी चिंचवड महानगरपालिका

SRo-PC
[Signature]
०७/११

सोबत - पृष्ठे १ ते

सं. १६६

सं. १६६ / १६६

प्रती,
सहशहर अभियंता,
पर्यावरण अभियांत्रिकी विभाग,
पिंपरी चिंचवड महानगरपालिका,
पुणे-१८.

पिंपरी चिंचवड महानगरपालिका, पिंपरी-१८	
पर्यावरण अभियांत्रिकी कक्षा	
सह शहर अभियंता	<i>[Signature]</i>
कार्यकार अभियंता	<i>[Signature]</i>
संबंधित	
4650	
1/11/23	

दि. १-११-२०२३

श्री. वाघोले
वरिष्ठ मपका मंचाल
मपका मंचाल
06/11

विषय : मोशी कचरा डेपोतील जुन्या डम्पिंग केलेल्या कचऱ्याचे बायोमायनिंग करणे.
(निविदा क्रं ENV/३/१६-२०२०-२०२१)

- संदर्भ :
- कामाचे आदेश पत्रक/१/कावि/१६९/२०२१ दि. १८/०२/२०२१.
 - आपले विभागाकडील पत्र. क्रं. जा. क्रं. पर्या/०५/कावि/९८/२०२३.
दि. ०४/०५/२०२३.
 - आपले विभागाकडील पत्र क्रं. जा.क्रं. पर्या/०५/कावि/१३७/२०२३.
दि. ३०/०६/२०२३.
 - आपले विभागाकडील पत्र क्रं. जा. क्रं. पर्या/०७/कावि/२०९/२०२३
दि. २०/१०/२०२३

श्री. अमर
[Signature]
21/11/23

महोदय,

वरील संदर्भानुसार १८ फेब्रुअरी २०२१ रोजी आम्हाला (हिंद अँगो अँड केमिकल्स अँड साई गणेश एंटरप्रायजेस) बायोमायनिंगच्या करण्याचे कामाचा कार्यादेश मिळाला आहे. तसेच मशीनचे व्यवस्थापन करण्यास ६ महिन्यांचा कालावधी देण्यात आला होता. त्यानुसार आम्ही ऑगस्ट २०२१ पासून जुन्या कचऱ्या वर बायोमायनिंग करत आहोत. आजवर आम्ही ३० जून २०२३ रोजीपर्यंत ४,०५,६२८ घ.मी. एवढ्या कचऱ्याचे पृथकरण (बायोमायनिंग) केलेले आहे.

बायोमायनिंग झाल्यानंतर तयार होणारे ईनर्ट व बायोसोईल पिंपरी चिंचवड महानगरपालिका परिसरातील व मनपा च्या हद्दीबाहेर शेतकऱ्यांच्या व कमी रेषा खालील पट्ट्याच्या भूधारकांच्या मागणीनुसार त्यांच्या जागेमध्ये टाकण्यात येत आहे. तसेच, त्याकरिता शेतकऱ्यांचे नाहरकत पत्र व जागेचे ७/१२ चे उतारे घेण्यात आले आहे.

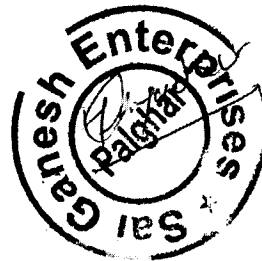
सदर ठिकाणी बायोमायनिंगचे काम करत असताना अपुरी जागा असल्याने प्रक्रिया झालेले मटेरियल (ईनर्ट व बायोसोईल) जागेवर ठेवल्याने कामाचा वेग वाढवता येत नव्हता. त्याचा एकंदरीत परिणाम कामाच्या प्रगतीवर होत होतो. त्यामुळे प्रक्रिया केलेले ईनर्ट व बायोसोईल हे मटेरियल शेतकऱ्यांच्या मागणीनुसार व कमी रेषा खालील पट्ट्याच्या भूधारकांची मागणी येईपर्यंत इतरत्र ठेवणे गरजेचे होते. त्यामुळे वाहतुकीच्या दृष्टीने सोयीस्कर होईल म्हणून मोशी येथील ९० मीटर रस्त्यालगत सदरचे मटेरियल ठेवण्यात आले होते. तसेच वाहतुकीदरम्यान पर्यावरणाच्या कोणत्याही नियमाचे उल्लंघन होणार ह्याची दक्षता घेण्यात आलेली होती..

तसेच आपण दि ३१-१०-२०२३ दिलेल्या आदेशानुसार सदर ठिकाणचे मटेरियल उचलून घेण्याची कार्यवाही करण्यात येत असुन सदर कार्यवाही करतांना पर्यावरणाची कुठलीही हानी होणार नाही ह्याची देखिल दक्षता घेणेत येत आहे.

आम्ही पर्यावरण रक्षणाचे कामाकरीताच बायोमायनिंगचे काम करिता आहेत, त्यामुळे पर्यावरणाची हानी करण्याचा आमचा कोणताही उद्देश नाही. आम्ही (साई गणेश एंटरप्रायजेस व हिंद अँग्रो अँड केमिकल्स) आपणास विनंती करतो की, आपण दिलेल्या सुचनेनुसार सर्व बाबींची पूर्तता आम्ही करित आहोत व यापुढेही करू तसेच यापुढे इतर ठिकाणी तात्पुरत्या स्वरूपात मटेरियल ठेवायचे असेल तरी पिंपरी चिंचवड महानगरपालिकेची रीतसर परवानगी घेऊनच काम करू. तरी आमच्यावर कुठलीही कार्यवाही होऊ नये ही विनंती.

तसेच आपले दिनांक ३१/१०/२०२३ रोजीच्या आदेशानुसार सदर ठिकाणाचे मटेरियल उचलून घेत आहोत त्याचे जी.पी.एस टॅग केलेले छायाचित्र सोबत जोडलेले आहेत.

आपला विश्वास



हिंद अँग्रो अँड केमिकल्स अँड साई गणेश एंटरप्रायजेस

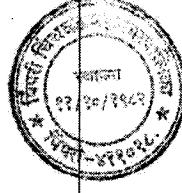
रजिस्टर पोष्टाने
कामाचा आदेश

करारनामा सिल केला असे.



पिंपरी चिंचवड महानगरपालिका
पिंपरी - १८. पर्यावरण अभियांत्रिकी विभाग
क्र.प्रअक/१/कावि/१६८/२०२१
दि.१८/०२/२०२१

प्रति,
मे.हिंद एंज्रो अँड केमीकल्स व
साई गणेश एंटरप्रायजेस
२३५/८, ए.बी.वार्ड, हनुमान नगर,
निलायम कॉलनी समोर,
पाचगांव रोड, कोल्हापुर-४१६११२



विषय:- मोशी कचरा डेपोतील जुन्या डंपिंग केलेल्या कच-याचे बायोमायनिंग करणे.

संदर्भ:- १) निविदा नोटीस क्र:- ENV/०३/१६/ २०२०-२१

२) निविदा रक्कम रु :- ४२,९५,०८,८७५/- (लमसम)

३) या कार्यालयाचे पत्र क्र:- प्रअक/१/कावि/१४८/२०२१ दि.१०/०२/२०२१

४) निविदा स्विकृती दि.१५/१२/२०२० ते दि.१२/०१/२०२१

५) लेखाशिर्ष :- पर्यावरण अभियांत्रिकी महसुली "क"

६) मा.स्थायी समिती ठराव क्र.८५०६ दि.१७/०२/२०२१

आदेश,

उपरोक्त संदर्भित विषयांकीत कामाची आपली निविदा मा.आयुक्त यांनी दि.१०/०२/२०२१ चे प्रस्तावान्वये र.रु.४३,८०,००,०००/- (लमसम दर) तसेच प्रत्यक्ष येणा-या GST खर्चदराने स्विकृत केलेली आहे. त्यानुसार कामाचा आदेश निर्गत करण्यात येत आहे. विषयांकीत कामासाठी तुम्ही दि.१७/०२/२०२१ रोजी करारनामा करून दिला आहे. त्यासाठी आपण खालील प्रमाणे अनामत भरलेली आहे:-

अ.क्र.	तपशिल	क्रमांक	दिनांक	रक्कम रुपये
१	बयाणा EMDT NO.	१०९६१७९३३२८५१९	१२/०१/२०२१	२१,४७,५२४/-
२	अनामत BG	BG/६९/२०२०-२१	१५/०२/२०२१	४३,८०,०००/-
	वसई विकास सहकारी बँक लि. बारमपूर शाखा ठाणे	एकुणर.रु.		६५,२७,५२४/-

सबब, वरील निविदा काम आपण ३० महिन्यात पूर्ण करून द्यावे. कामाच्या संदर्भात निविदेतील व खालील अटी व शर्ती आपणावर बंधनकारक राहतील.

१. निविदा व करारनाम्यातील अटी शर्ती आपणावर बंधनकारक आहेत.
२. विषयांकीत कामाचा कंत्राटी कामाचा विमा व कामगारांचा विमा शासकीय विमा निधी यांनी नियुक्त केलेले नॅशनल इन्शुरन्स कं.लि. चिंचवड विभागीय कार्यालय, (२७००१), जय टॉवर्स, एस.नं. १५४/४/२, काळभोर, मुंबई - पुणे रोड, चिंचवड, पुणे ४११ ०१९ यांचेकडे काढून पॉलीसी प्रत सादर करणेत यावी अन्यथा निविदा रकमेच्या १% रक्कम विम्यापोटी रनिंग कपात करणेत येईल.
३. कामगार कल्याण उपकर नियम १९९८ अंतर्गत बांधकाम खर्चाच्या १% उपकर महाराष्ट्र राज्य इमारत व इतर बांधकाम कल्याण उपकर मंडळास निधीसाठी प्रत्येक रनिंग बिलातून वसूल करणेत येईल.
४. ESI / PF पूर्तता तसेच कामगार संख्या, त्यांची हजेरी व वेतनपत्रके इ.कागदपत्रे कामाच्या साईटवर ठेकेदार यांनी उपलब्ध करावयाची आहे. त्याची तपासणी वेळोवेळी संबंधित अभियंता यांनी करावयाची आहे. याबाबत संपूर्ण जबाबदारी संबंधित ठेकेदार व अभियंता यांची राहिल.
५. लेखापरिक्षणात काही वसुली निघाल्यास, सदरची रक्कम भरण्याची जबाबदारी आपली राहिल.
६. शासनाकडील वेळोवेळी लागू होणारे कर / फी देणे आपणावर बंधनकारक राहिल.
७. शासन निर्णयानुसार जी.एस.टी. बाबतची पूर्तता करणे आपणावर बंधनकारक राहिल.
८. सदर काम श्री.बन्सल एच.पी., उप अभियंता, पर्यावरण कार्यालय यांचे मार्गदर्शनाखाली पूर्ण करावे.

सोबत :- शेडयूल बी, ड्रॉईंग, करारनामा

प्रत :- १. उप अभियंता, पर्यावरण

२/- सन २०२०-२०२१ च्या अंदाजपत्रकात

विषयांकीत कामासाठी असणा-या तरतुदीच्या मर्यादेत काम करून बिले सादर करावीत.

२. मा.सह शहर अभियंता, पर्यावरण

३. कामगार कल्याण अधिकारी

४. एस.जी.एस.इं.प्रा.लि. / आय.आर.एस.प्रा.लि.

५. सी.ई.टी.आर.एस. लॅब

कार्यकारी अभियंता (पर्यावरण)

पिंपरी चिंचवड महानगरपालिका

पिंपरी, पुणे - ४११०१८.



पिंपरी चिंचवड महानगरपालिका पिंपरी-१८
पर्यावरण अभियांत्रिकी विभाग
जा.क्र.पर्या/०७/कावि/१७/२०२३
दिनांक - ३१/१०/२०२३
दुरध्वनी क्र.(०२०) २७४२५५११
विस्तारित क्र.१३४३

प्रति,

मोरीय

मे. हिंद एंग्रो एन्ड केमिकल्स व
मे. साई गणेश एन्टरप्रायझेस
२३५/८, ए.बी.वार्ड, हनुमान नगर,
निलायम कॉलनी समोर,
पाचगांव रोड, कोल्हापुर - ४१६११२

विषय :- मोशी कचरा डेपोतील जुन्या डम्पिंग केलेल्या कचऱ्याचे बायोमायनिंग करणे.

(निविदा क्र. ENV/3/16-2020-21)

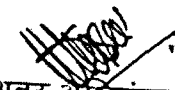
संदर्भ :- १) कामाचे आदेश पत्रक/१/कावि/१६९/२०२१ दि.१८/०२/२०२१
२) या विभागाकडील पत्र क्र. जा.क्र.पर्या/०५/कावि/१८/२०२३
दि.०४/०५/२०२३
३) या विभागाकडील पत्र क्र. जा.क्र.पर्या/०५/कावि/१३७/२०२३
दि.३०/०६/२०२३
४) श्री.धम्मराज साळवे यांचे दि.०४/१०/२०२३ रोजीचे पत्र
५) या विभागाकडील पत्र क्र. जा.क्र. पर्या/०७/कावि/२०९/२०२३
दि.२०/१०/२०२३

उपरोक्त संदर्भ क्र. १ च्या आदेशान्वये आपणास विषयांकित कामाचा आदेश देणेत आलेला आहे. त्यानुसार आपण ऑगस्ट २०२१ पासून बायोमायनिंगचे काम करित आहात. बायोमायनिंगचे कामांतर्गत जुन्या डंपिंग केलेल्या कचऱ्यावर प्रक्रिया केले नंतर त्यामधील आर.डी.एफ., बायोसॉईल, प्लास्टिक, मेटल्स, राडारोडा व इन्टर्स इत्यादी मटेरियल शास्त्रोक्त पद्धतीने प्रक्रिया करून जिरवणे आवश्यक आहे.

तथापि, आपण बायोमायनिंगच्या कामांतर्गत निर्माण होणाऱ्या इन्टर्स, बायोसॉईल तसेच आर.डी.एफ ची शास्त्रोक्त पद्धतीने विल्हेवाट लावल्यानंतर काही मटेरियल मोशी परिसरातील खाणीत व खाजगी जागा मालकांच्या जागेत टाकले असल्याच्या तक्रारी या विभागाकडे प्राप्त झाल्या होत्या. तसेच सदर ठिकाणी टाकणेत आलेले मटेरियल उचलून घेणेबाबत आपणास संदर्भ क्र. ३ नुसार कळविणेत आले होते. तथापि, आपणामार्फत अद्यापपर्यंत याबाबतीत कोणतीही कार्यवाही करणेत आलेली नाही. त्या अनुषंगाने आपल्या धावत्या विलांमधून अद्यापपर्यंत र.रु. ९१,९४,१५३/- इतकी रक्कम राखून ठेवणेत आलेली आहे.

तसेच श्री.धम्मराज साळवे यांनी मा.एकनाथ शिंदे, मुख्यमंत्री तथा पर्यावरण मंत्री यांच्याकडे संदर्भ क्र. ४ अन्वये याबाबत तक्रार केली आहे. त्यानुसार संदर्भ क्र. ५ अन्वये आपणास याबाबत खुलासा मागविणेत आला होता. तथापि अद्याप आपणामार्फत खुलासा सादर करणेत आलेला नाही. तसेच दि.२७/१०/२०२३ रोजी तक्रारीच्या अनुषंगाने MPCB च्या प्रतिनिधींनी सोबत स्थळ पाहणी केली असता ९० मीटर रस्त्यालगत ४ ठिकाणी बायोमायनिंगच्या कामातील कचरा दिसून आला असून अद्यापपर्यंत सदरचा कचरा उचललेला नसल्याचे आढळून आले आहे.

तरी आपणास सुचित करणेत येते की, आपण मोशी परिसरात इनटर्स व वायोगार्डन मनपाने निश्चिन केलेल्या तसेच MPCB ने परवानगीमध्ये नमुद केल्या प्रकारच्या जागे व्यतिरिक्त टाकलेल्या गर्व जागेवरील मटेरियल ७ दिवसांच्या आत उचलून केलेल्या कार्यवाहीचा पुर्तता अहवाल या विभागास सादर करावा. सदरचे मटेरियल उचलण्यास ७ दिवसांपेक्षा जास्त विलंब झाल्यास यापूर्वी धावत्या विलातुन कपान करून राखून ठेवण्यात आलेली र.रु. ९१,९४,१५३/- नुकसान भरपाई जप्त करणेत येईल व आपणास र.रु. ५०,०००/- प्रतिदिन दंड आकारणेत येईल. तसेच आपणावर महाराष्ट्र प्रदुपण नियंत्रण मंडळ, पर्यावरण (संवर्धन) अधिनियम १९८६ नुसार कारवाई प्रस्तावित करणेत येईल. याची स्पष्ट नोंद घ्यावी.


सह शहर अभियंता (पर्या)
पिंपरी चिंचवड महानगरपालिका
पिंपरी - १८

प्रत - १) मे.टंडन अर्बन सोल्युशन्स प्रा. लि.

① *Received*
Suryanil S. Bunde
8668277477

Sai
(Sai Ganesh Enterprises)

② *Sai*
(Chunop Lane)
TWR



पिंपरी चिंचवड महानगरपालिका पिंपरी-१८
पर्यावरण अभियांत्रिकी विभाग
जा.क्र.पर्या/०७/कावि/२०८/२०२३
दिनांक - २०/१०/२०२३
दुरध्वनी क्र.(०२०) २७४२५५११
विस्तारित क्र.१३४३

प्रति,

मे. हिंद एँग्रो एँन्ड केमिकल्स व
मे. साई गणेश एन्टरप्रायझेस
२३५/८, ए.बी.वार्ड, हनुमान नगर,
निलायम कॉलनी समोर,
पाचगांव रोड, कोल्हापुर - ४१६११२

विषय :- मोशी कचरा डेपोतील जुन्या डम्पिंग केलेल्या कचऱ्याचे बायोमायनिंग करणे.

(निविदा क्र. ENV/3/16 -2020-21)

- संदर्भ :- १) कामाचे आदेश पत्रक/१/कावि/१६९/२०२१ दि.१८/०२/२०२१
२) या विभागाकडील पत्र क्र. जा.क्र.पर्या/०५/कावि/९८/२०२३
दि.०४/०५/२०२३
३) या विभागाकडील पत्र क्र. जा.क्र.पर्या/०५/कावि/१३७/२०२३
दि.३०/०६/२०२३
४) ऑलइंडिया मजलीस ए इतेहादुल मुस्लिमीन (AIMIM), धम्मराज साळवे यांचे
दि.०४/१०/२०२३ रोजीचे पत्र

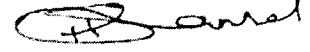
महाशय,

वरील संदर्भ क्र. १ च्या आदेशान्वये आपण विषयांकित काम करीत आहात, ऑगस्ट २०२१ पासून बायोमायनिंगचे काम चालू करणेत आले आहे. तसेच बायोमायनिंगचे कामांतर्गत जुन्या डम्पिंग केलेल्या कचऱ्यावर प्रक्रिया केले नंतर त्यामधील आर.डी.एफ., बायोसॉईल, प्लास्टीक, मेटल्स, राडारोडा व इनटर्स इत्यादी मटेरियल पुढील योग्य त्या प्रक्रियेकामी पाठविणेत येते.

श्री.धम्मराज साळवे यांनी मा.एकनाथ शिंदे, मुख्यमंत्री तथा पर्यावरण मंत्री यांच्याकडे संदर्भ क्र. ४ अन्वये तक्रार केली आहे की, कचऱ्याचे बायोमायनिंग करताना न जिरणारा कचरा आणि घातक कचरा कोणतीही प्रक्रिया न करता मोशी व मोई येथील वेगवेगळ्या खाणी तसेच प्रस्तावित क्रिकेट स्टेडीयमच्या जागेसह १० मीटर रस्त्यालगत खड्ड्यात टाकणेत आला आहे. त्यावर माती व मुरुम टाकून तो कचरा जमिनीत गाडला आहे. त्यामुळे भविष्यात मानवी आरोग्यास धोका निर्माण होऊन गंभीर आजार उद्भवण्याची दाट शक्यता आहे. जमिनीत कचरा गाडल्याने पाऊस पडून त्या कचऱ्याचे रसायनयुक्त पाणी जमिनीत मुरूम आजूबाजूच्या परिसरातील विहरी व बोरवेलच्या पाण्यात मिसळल्यास पाणी पिण्यायोग्य राहणार नाही. तसेच परिसरातील पिकांना सदरचे पाणी दिल्यास शेतमाल खाण्या योग्य राहणारा नाही. तसेच संबंधित कंपनीने बायोमायनिंगद्वारे कचऱ्यावर शास्त्रोक्त पद्धतीने विल्हेवाट लावण्या ऐवजी संपूर्ण कचरा जमिनीमध्ये गाडलेला आहे. तसेच सदर प्रकरणाची तात्काळ चौकशी करावी अशी मागणी केली आहे.

त्याचप्रमाणे आपल्यामार्फत मोशी कचरा डेपोच्या पाठिमागील खाणीत व खाजगी जागेत इनटर्म व बायोअर्थ टाकत असल्याच्या तक्रारी या विभागाकडे प्राप्त झाल्याने यापुर्वीच आपणास संदर्भ क्र. २ व ३ अन्वये कळविणेत आले होते तसेच या बाबत आपणास वारंवार प्रत्यक्ष साईटवर भ्रमणध्वनी द्वारे सुचित करणेत आले होते. तथापी अद्यापही याबाबत आपणाकडून पुर्तता केलेली नाही.

तरी श्री. धम्मराज साळवे यांचे पत्र सोबत जोडणेत आले असुन सदर पत्राच्या अनुषंगाने खुलामा सदरचे पत्र मिळाले पासुन ५ दिवसामध्ये या विभागाकडे सादर करावा अन्यथा आपले काही म्हणणे नाही असे समजुन पुढील नियमाधिन कार्यवाही करणे येईल याची नोंद घेणेत यावी.



कार्यकारी अभियंता (पर्या)
पिंपरी चिंचवड महानगरपालिका
पिंपरी - १८

सोबत - श्री. धम्मराज साळवे
यांच्या पत्राची छायांकीत पत्र

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गिंपी चिंचवड महानगरपालिका गिंपी-१८
पर्यावरण अभियांत्रिकी विभाग
जा.क्र.पर्या/५/कावि/१३७/२०२३
दिनांक - ३०/०६/२०२३
दुरध्वनी क्र.(०२०) २३४०५५११
विस्तारित क्र.१३४३

प्रति,

मे. हिंद एॅग्रो एॅन्ड केमिकल्स व
मे. साई गणेश एन्टरप्रायझेस
२३५/८, ए,बी वार्ड, हनुमान नगर,
निलायम कॉलनी समोर,
पाचगांव रोड, कोल्हापुर - ४१६११२

विषय :- मोशी कचरा डेपोतील जुन्या डम्पिंग केलेल्या कचऱ्याचे वायोमायनिंग करणे.
(निविदा क्र. ENV/3/16 -2020-21)

संदर्भ :- १) कामाचे आदेश पअक/१/कावि/१६९/२०२१ दि.१८/०२/२०२१
२) या विभागाकडील पत्र क्र. पअक/५/कावि/०३/२०२३ दि.०२/०१/२०२३
३) या विभागाकडील पत्र क्र. पअक/५/कावि/४७/२०२३ दि.०३/०३/२०२३
४) या विभागाकडील पत्र क्र. पअक/५/कावि/६१/२०२३ दि.२४/०३/२०२३
५) या विभागाकडील पत्र क्र. पअक/५/कावि/९८/२०२३ दि.०४/०५/२०२३

महाशय,

वरील संदर्भित आदेशान्वये आपण विषयांकित काम करीत आहात, सदर कामामध्ये SLF - 1 मधील आठ लाख घनमीटर कचऱ्याचे वायोमायनिंग करणेच्या कामाचा समावेश आहे. सदर वायोमायनिंगचे कामांतर्गत प्रक्रिया केले नंतर त्यामधील आर.डी.एफ., वायोअर्थ, प्लास्टीक बॉटल्स, मेटल्स, सी एॅन्ड डी वेस्ट व Inerts इत्यादींचा महिना निहाय रिपोर्ट सादर करणे बंधनकारक आहे. त्याचप्रमाणे सदरचे मटेरियल तातडीने हलविणे आवश्यक आहे. तथापी अद्यापही याबाबत आपणाकडून पुर्तता करणेत आलेली नाही.

आपणामार्फत मोशी कचरा डेपोच्या पाठीमागील खाणीत व खाजगी मालकांच्या जागेत इनर्ट्स व वायोअर्थ टाकणेत येत असल्याबाबतची तक्रार या विभागाकडे यापूर्वीच प्राप्त झाली आहे. त्यानुसार संदर्भ क्र. ५ नुसार खाजगी जागेत टाकताना संबंधित जागा मालकांची परवानगी असणे आवश्यक आहे. त्याचप्रमाणे आपणामार्फत या विभागाची कोणतीही परवानगी न घेता टाकणेत आलेले सर्व मटेरियल उचलून घेणेबाबत सूचना दिलेल्या आहेत. तथापी अद्यापही आपणामार्फत कोणतीच कार्यवाही झालेली नाही. व याबाबत दि. २८/०६/२०२३ रोजी आपणास प्रत्यक्ष साईटवर ही सूचना दिलेल्या आहेत.

तरी या पत्राद्वारे पुनः सुचित करणेत येते की, आपणामार्फत विनापरवाना खाजगी जागेत टाकणे आलेले सर्व मटेरियल त्वरित उचलून घेणेत यावे. अन्यथा निविदा अटी शर्तीनुसार तत्सम घनकचरा व्यवस्थापन नियम २०१६ अन्वये दंडात्मक कारवाई प्रस्तावित करणेत येईल याची स्पष्ट नोंद घ्यावी.

[Signature]

कार्यकारी अभियंता (पर्या)

पिंपरी चिंचवड महानगरपालिका

O/C पिंपरी - १८

- प्रत - १) मा.अतिरिक्त आयुक्त, (२) पिं.चिं.मनपा
यांचे माहितीसाठी सविनय सादर. → *[Signature]*
२) मा.सहशहर अभियंता (पर्या)
३) मे.टंडन अर्बन सोल्यूशन प्रा.लि (TUSPL)
उपरोक्त बाबत त्वरित पुर्तता करणेकामी.

[Signature]
30/06/23

[Signature]
03/07/23
TUSPL

Detailed Project Report for Biomining in PCMC Waste Management Depot, Moshi

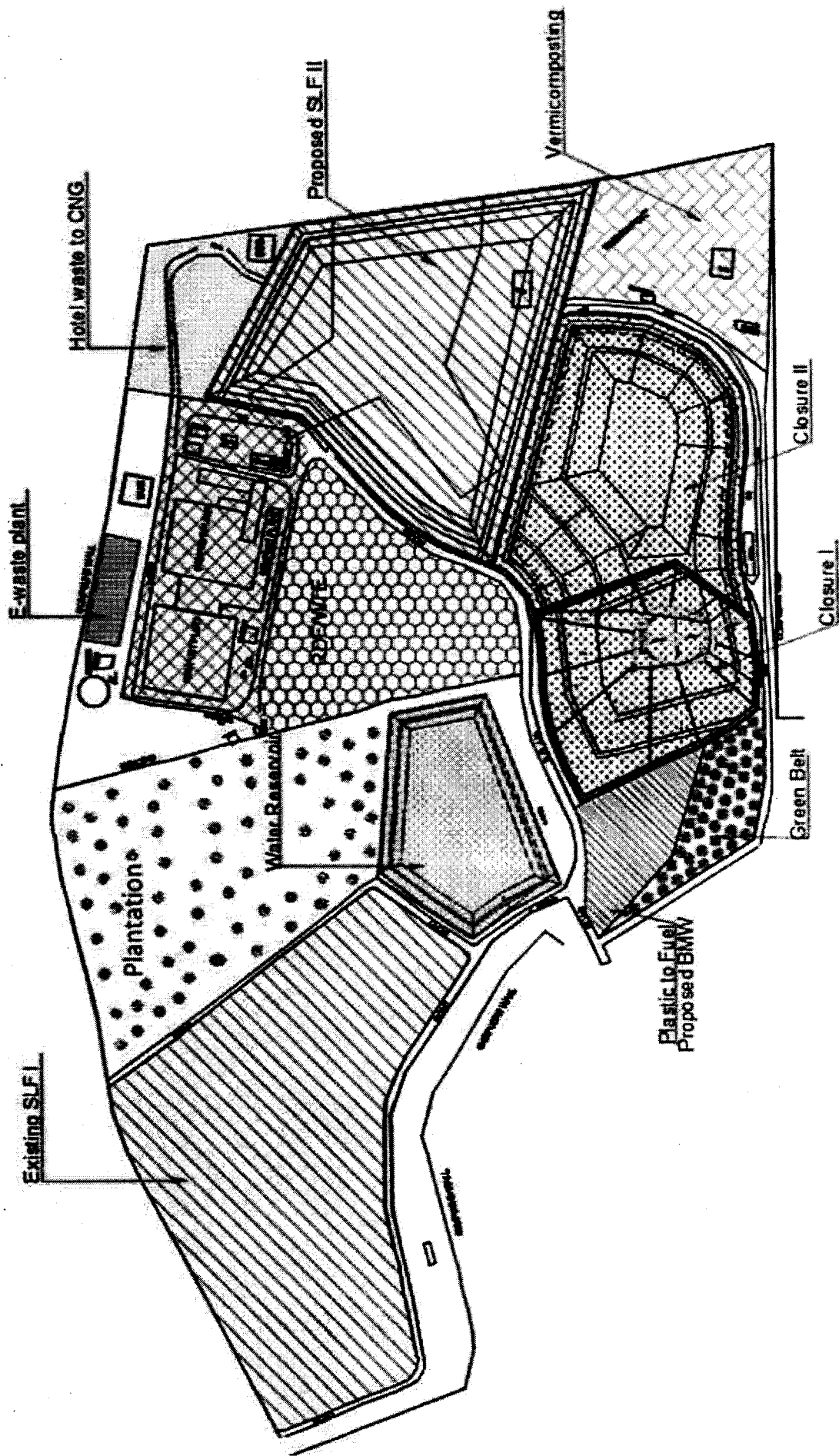


Figure 1: Moshi SWM Site Layout

7 Scope of Work and Technical Specifications

7.1 Introduction

The Pimpri Chinchwad Municipal Corporation (PCMC) is responsible for providing municipal and civic services to the citizens of Pimpri Chinchwad, including collection, transportation, processing and disposal of Municipal Solid Waste (MSW) generated within its jurisdiction. Towards this, the PCMC has decided to invite open competitive bids for project titled:

"Scientific Reclamation of Solid waste Landfill through Bio-mining at Moshi Waste Management Depot, Pimpri for Pimpri Chinchwad Municipal Corporation".

The City generates waste to the tune of 950-1000 Metric Tons per day. This waste is transported and managed at MOSHI site. PCMC now intends to recover the land at MOSHI Site by adopting suitable Biomining technology. About 8.00 Lakh Cubic Meters of waste from existing SLF-1 (on priority), Scientifically Capped Cells 1 and 2 and SLF-2 at Moshi Waste Management Depot is to be biominced by the selected agency.

Objective of The Proposed Project is to recover the designated municipal waste dump land at the MOSHI Dumping Ground up to its desired ground level and process the waste collected.

7.2 Scope of Work

The SCOPE OF WORK will broadly include Design, Build, processing of about 8.00 lakhs Cu.M waste along with facilities and infrastructure for Scientific Landfill Reclamation through Biomining, Resource Recovery, Scientific Rejects disposal and selling of resource recovered at Moshi Waste Management Depot, Pimpri within **Two Years** from Commercial Operation Date. The Mobilization Period will be 6 Months from date of issue of LOA. The Bidder shall deploy suitable and sustainable technology in accordance with Solid Waste Management Rules 2016 (SWM Rules 2016) and other applicable rules & norms as amended from time to time.

- i. The Contractor is free to use as stand-by, after refurbishing, the equipment and machinery available with PCMC from its defunct 500 TPD Material Recovery Facility (MRF) on Moshi site .
- ii. The inert material shall be disposed off by the bidder at abandoned quarries near Moshi.
- iii. Bio compost recovered shall be disposed at Safari Park Area in Pimpri Chinchwad.
- iv. Recovered material from the facility in form of Refused Derived Fuel (RDF) shall be shredded, baled and sold or utilized as per Government Guidelines.
- v. The Contractor after agreement should prepare and submit a comprehensive Bio-mining & Reclamation Plan. This would also include a plan for reducing the inert as per SWM Rules, 2016.

Pimpri Chinchwad Municipal Corporation

Mumbai Pune Road

Pimpri-411018

"RFP No. 1/ /2020-21

NOTICE INVITING TENDER

REQUEST FOR PROPOSAL

1. RFP is hereby invited for the "Scientific Reclamation of solid waste Landfill through Biomining at Moshi Waste Management Depot, Pimpri for Pimpri Chinchwad Municipal Corporation" from reputed bidders by Pimpri Chinchwad Municipal Corporation (PCMC). The bidder shall have similar experience, as defined in this RFP, and shall have sound financial and technical strength. The detailed terms of Reference, qualification criteria are provided in the RFP document.

Bid Security	Period	Cost of Bid document
Scientific Reclamation of Solid Waste Landfill through Biomining, at Moshi Waste Management Depot, Pimpri for Pimpri Chinchwad Municipal Corporation Pimpri Chinchwad Municipal Corporation	2 Years (Excluding Mobilization Period of 6 Months)	Rs. 37430/- (Rupees Thirty Seven thousand four hundred thirty only) (Non-Refundable)

2. PCMC intends to recover about 8.00 Lakh Cu.M of waste from existing SLF-1 (on priority), Scientifically Capped Cells 1 and 2 and SLF-2. The Bidder / Consortium who have undertaken at least one similar nature of work such as processing of waste through Bio-mining process of 2,00,000 MT anywhere in India in last 5 years and having an Average Annual Turnover of at least Rs. 18 (Eighteen) Crores in last 3 (three) financial years will be allowed to participate in the tender.

3. The Bidder/ Consortium will install process/ disposal technology which is pre-approved by IIT Bombay/BARC/NEERI.

4. The Bidder shall provide proof of scientific disposal of waste/ sale of RDF done in last 5 years.

5. The RFP documents are available on website <https://www.mahatenders.gov.in> to the bidders with registered key. The RFP document will be uploaded on the website on / /2020. The other details will be available on website during the period of Bid submission process.

6. Pre-bid meeting will be held on / /2020 at 14:00 Hrs in 1 st Floor PCMC Main Building.

7. PCMC reserves the right to reject any or all the Bids.

8. Last date of submission of Bid is / /2020 up to 16:00 Hrs.

9. Opening of Technical Bid on / /2020 @ 16:00 Hrs.(If possible)

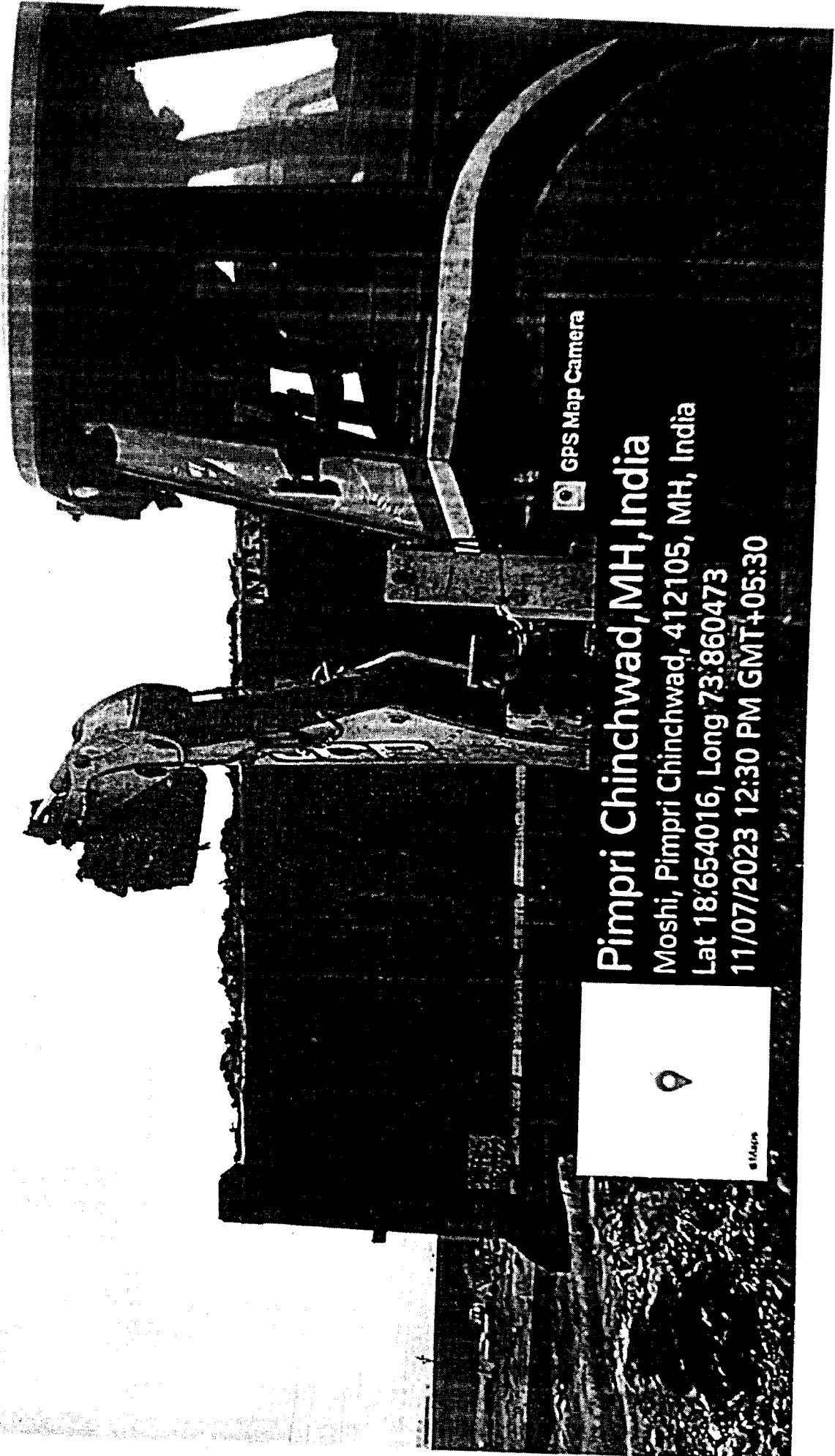
Date: / /2020

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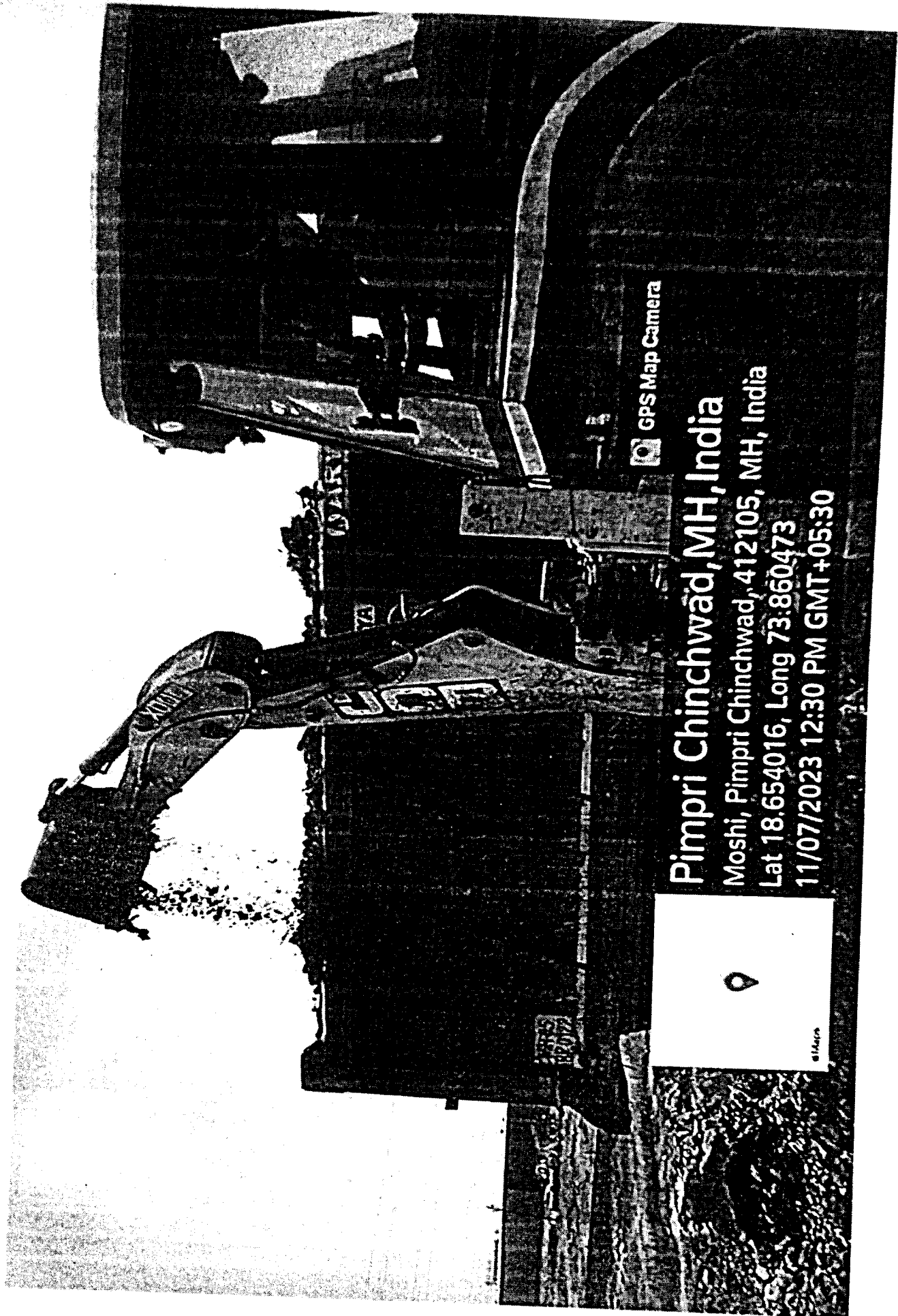


Joint City Engineer

Pimpri Chinchwad Municipal Corporation







GPS Map Camera

Pimpri Chinchwād, MH, India

Moshi, Pimpri Chinchwad, 412105, MH, India

Lat 18.654016, Long 73.860473

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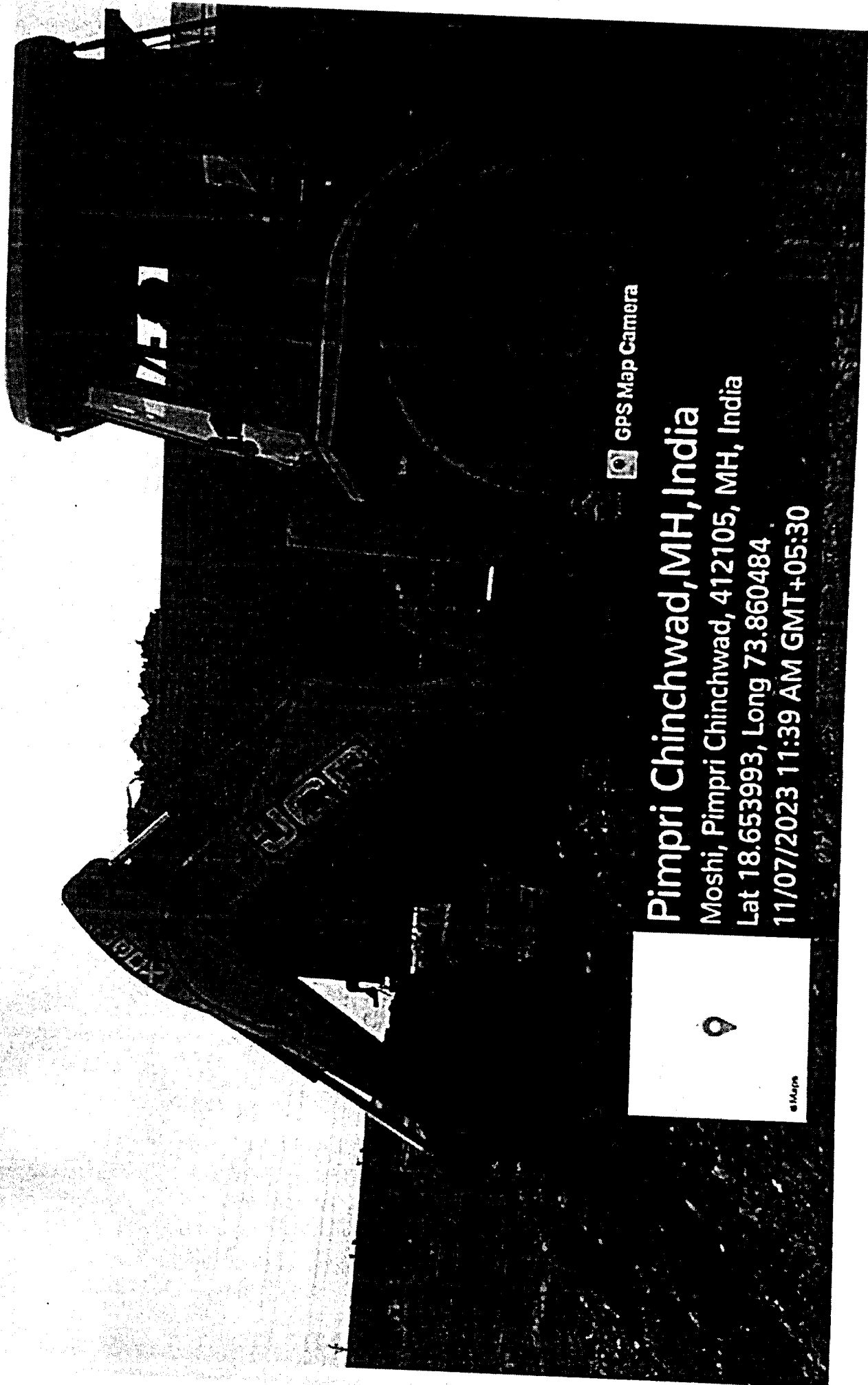
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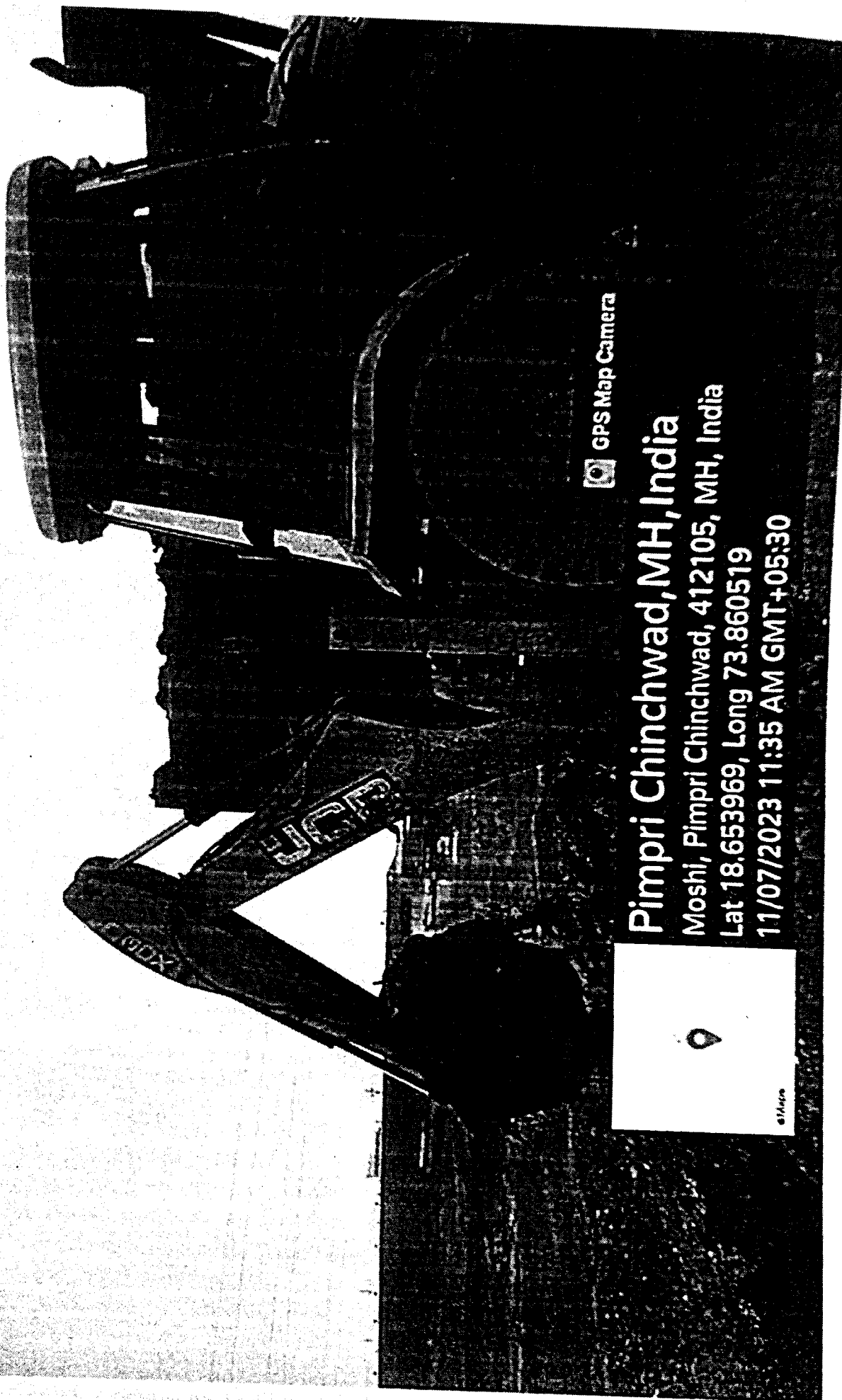


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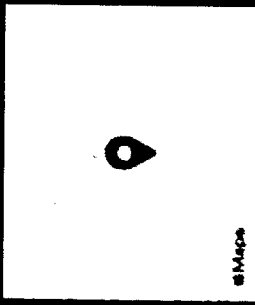
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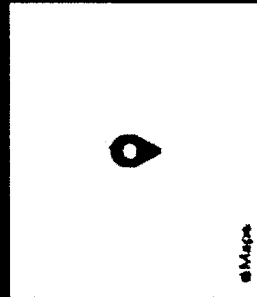
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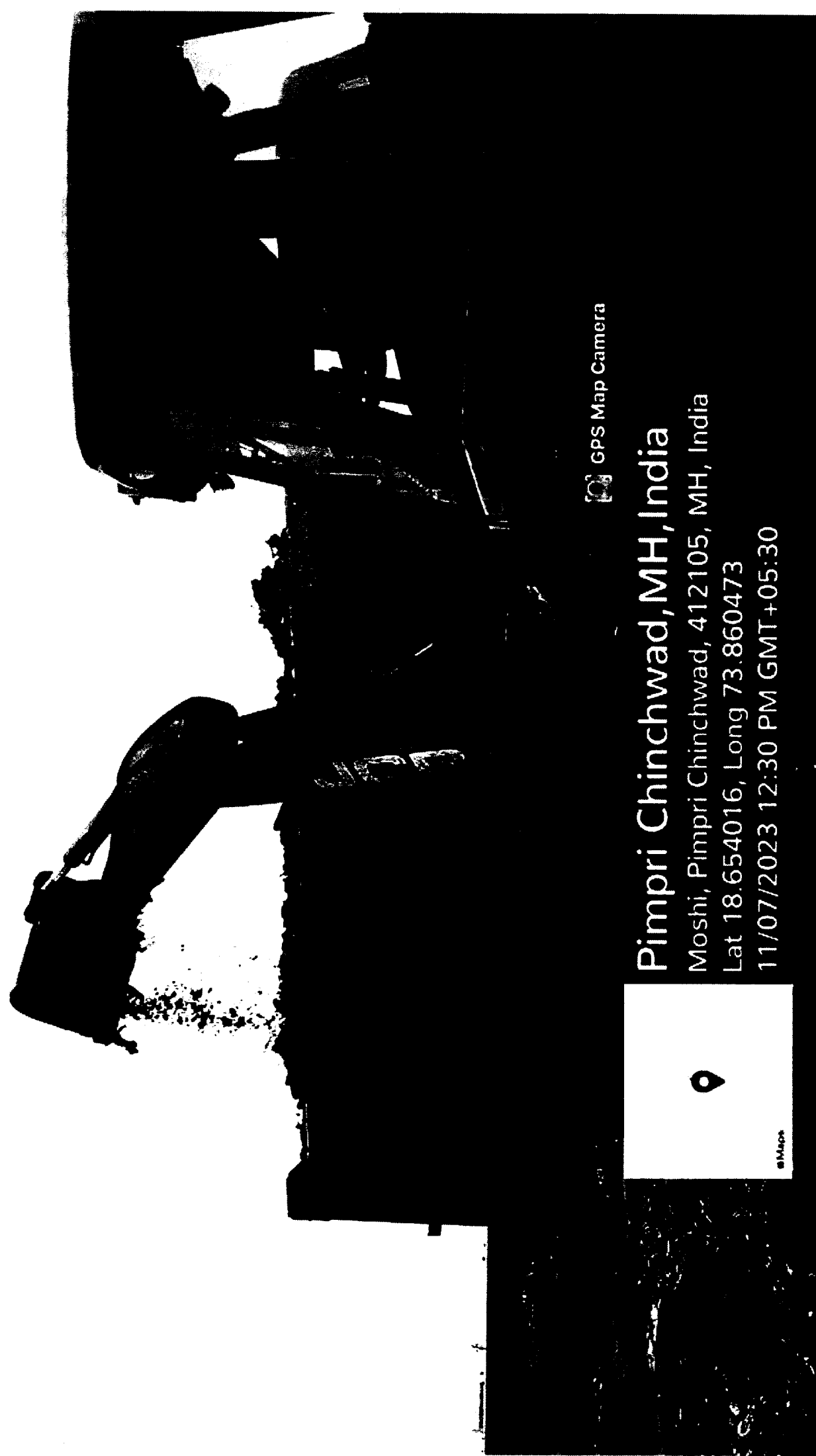
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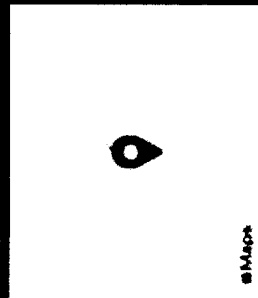
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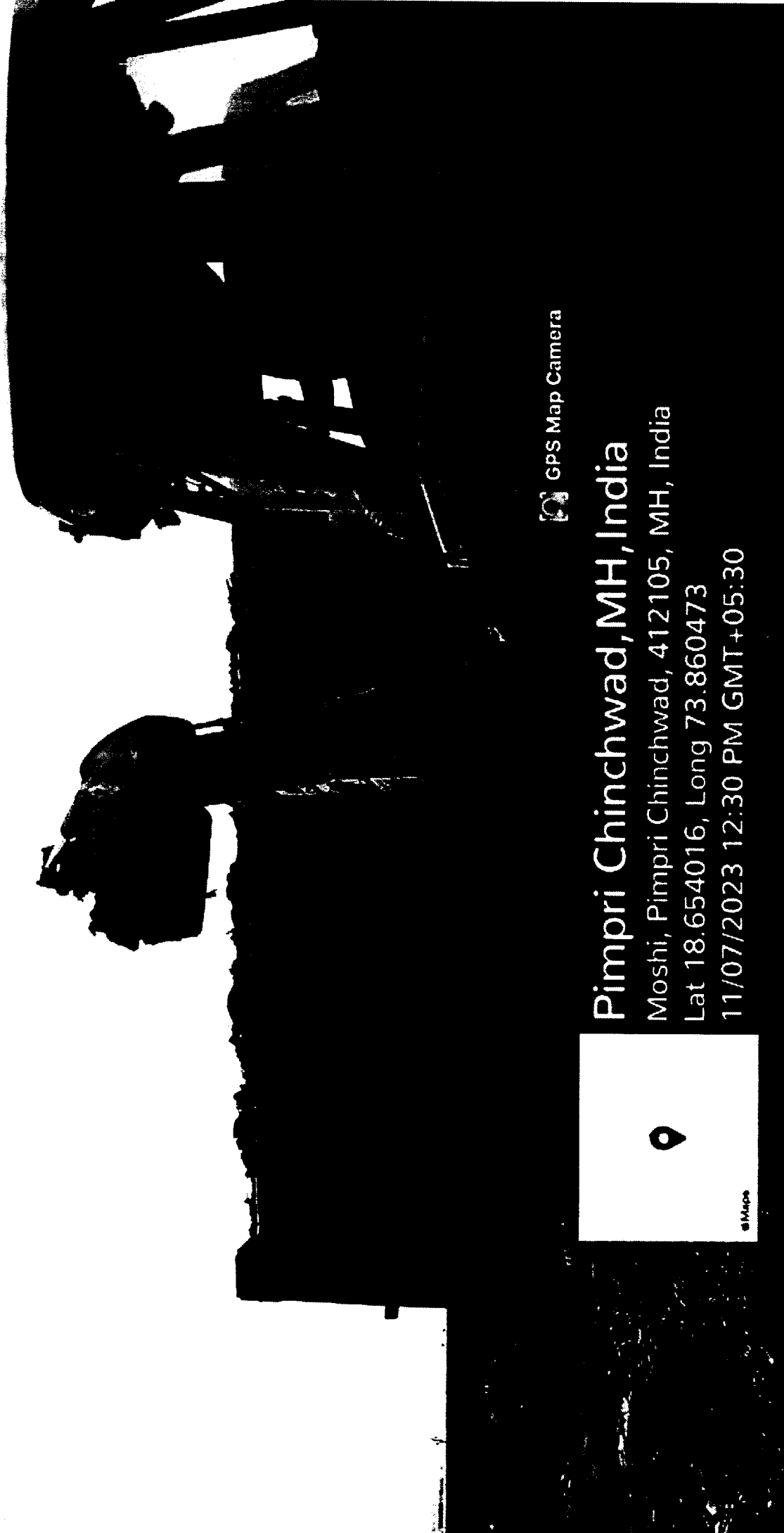
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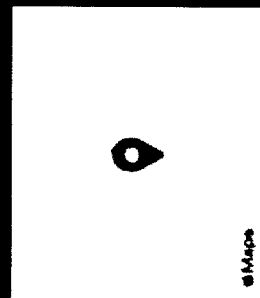
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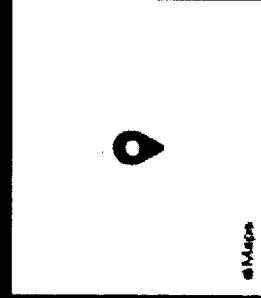
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32

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE – PUNE

Ph. 020-25811694
Fax. 020-25811029



Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai – Pune Highway,
Pune 411003

MPCB/ SROP/ 231012-FTS-0234

Date: 12.10.2023

To,
Executive engineer,
Environment Engineering Section,
Pimpri Chinchwad Municipal Corporation,
Pimpri – 411018.

M/s Hind Agro and Chemicals & Sai Ganesh Enterprises,
Gut No. 463 & 464, SLF-1, Sector - 5, Moshi,
Tal. Haveli, Dist. Pune
(Operator of the Project).

Sub: Non compliances under the Solid Waste Management Rules, 2016.
Ref- 1) Complaint received from Shri. Dhammaraj Salve through email dated
26.09.2023.
2) Visit carried out by this Office dated 10/10/2023.

The Board granted the conditional authorization and consent to operate Biomining Project in the jurisdiction of Pimpri Chinchwad Municipal Corporation subject to necessary conditions in respect of proper segregate, treat and disposal of legacy waste generated from Moshi Kachara Depot. It is also obligatory on your part to comply with the conditions and to provide adequate water and air pollution control systems and operate and maintain the same.

The Undersigned and the Field Officials visited the Legacy waste processing plant on 10/10/2023 in respect of complaint received from Shri. Dhammaraj Salve, regarding non-operation of bio mining plant and illegal dumping of RDF & hazardous waste in empty quarry and at different location in Moshi village.

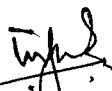
During visit, following non compliance observed were brought to the notice of your representative Shri. Swapnil Bande, Project Manager.

1. Biomining plant was not found in operation. Shri. Swapnil Bande has informed that from 1st July 2023, said plant is kept shut down due to rainy season.
2. All machinery are kept in idle condition.
3. At site no any segregation of waste is observed. Separate storage of RDF, compost and reject is not provided at site.

: 2 :

4. There is no any access provided at trommel & processing area.
5. Reject/ inert from biomining is sent to private land for filling of low laying area. During visit, as per the complaint, along the 90 meter road side traces of disposal of RDF are observed. You are disposing inert unscientifically on low laying area and along the road instead of in Scientific landfill site. It is informed to submit record of the same.
6. As per the Solid Waste Management Rules, 2016 - Time frame for implementation of bio-remediation or capping of old and abandoned dump sites is 5 years from 8.04.2016 i.e. 7.04.2021. During visit it seems that, you have not yet completed even 50 % biomining work till date.
7. For leachate collection, proper channel / pipeline is not provided, unlined open drains are provided.
8. Leachate treatment plant is not operated scientifically. Most of the units are not in operation. Partially treated effluent is discharged in to adjacent nalla.

You are hereby instructed to take effective steps regarding scientific treatment and disposal of legacy waste and not to cause any nuisance to the surrounding environment. Submit action taken report along with point wise compliance of above points within 7 days from receipt of this letter, else this office will initiate further legal action under the Solid Waste Management Rules, 2016 as deem fit in your case, which may please be noted.


(Manishak Jadhav)
Sub-Regional Officer
Pimpri Chinchwad

Copy submitted for information and further necessary action to:-
The Regional Officer M.P.C. Board, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: rohq@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/ (Loc)
No:- Format1.0/RO-HQ/UAN
No.0000133341/CO/2211001140

Date: 15/11/2022

To,
The Commissioner,
Pimpri Chinchwad Municipal Corporation
(Owner of the Project)

M/s Hind Agro and Chemicals & Sai Ganesh
Enterprises, Gut No. 463 & 464, SLF-1, Sector - 5,
Moshi, Tal. Haveli, Dist. Pune
(Operator of the Project)



Your Service is Our Duty

Sub: Consent to Operate for Biomining Project.

Ref: 1. Consent to Establish granted by Board vide No. Format 1.0/CC/UAN No. 0000116077/CE-21120016666 dated 28/2/2021.
2. Minutes of 12th Consent Committee Meeting held on 12/08/2022.

Your application No.MPCB-CONSENT-0000133341 Dated 02.03.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/10/2023**
- The capital investment of the project is Rs.26.07 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bio-mining of Solid Waste (Legacy waste)	2000	MT/Day
2	COMPOST (By-product)	900	MT/Day
3	Waste Plastic, Rubber, Cloth etc. (By-product)	800	MT/Day
4	Inert (By-product)	300	MT/Day
Subject to having valid authorization under Rule 15 (y) of the Solid Waste Management Rules, 2016			

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	NA	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 12th Meeting of the Consent Committee held on 01/08/2022.
11. The applicant shall make an application for renewal of consent 60 days prior to the date of expiry of the consent.
12. This consent is granted without prejudice or being prejudice of the order passed / to be passed by Hon'ble High Court / NGT.
13. The Corporation / Operator of the Project shall strictly follow the EIA Notification, 2006.
14. The Operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
15. The Operator of the facility shall be responsible for the safe and environmentally sound operation of the solid waste processing and / or treatment facilities as per the guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on Municipal Solid Waste Management published by Ministry of Urban Development and updated from time to time.

16. Other Conditions :

- (a) Segregated waste like Metallic paper, plastic etc. shall be disposed through rag pickers by sale for recycle.
- (b) The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing shall be disposed off at authorized landfill site only.
- (c) The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
- (d) The Municipal Authority shall comply with these rules as per the implementation Schedule laid down in Schedule-1 as per the Solid Waste Management Rules, 2016.
- (e) The Corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-In-Charge of the Department of Urban Development of Maharashtra before 30th of June every year.
- (f) When an accident occurs at any municipal solid waste collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary-In-Charge of the Urban Development Department.
- (g) The inert created during handling and processing of MSW shall be properly land filled.
- (h) The Municipal Authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
- (i) Tipper and Dumper shall be avoided. Closed body bins can be used, or compactor shall be used for MSW collection.
- (j) Raw waste material shall not be dumped / stored temporary at this site.
- (k) All recyclable material shall be segregated at source and before receiving at disposal site.
- (l) All mitigation measures like odour, smoke, fire, dust nuisance etc. shall be taken by the corporation.
- (m) Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation.
- (n) The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on Solid Waste Management prepared by the Ministry of Urban Development.
- (o) The operator of the facility shall be responsible for the safe and environmentally sound operation of the solid waste processing and / or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
- (p) Corporation / Operator of the facility should prepare and implement Disaster Management Plan and Environment Management Plan effectively during operational phase.
- (q) Corporation / Operator of the facility shall dispose off inert material / residue as per the Solid Waste Management Rules, 2016.
- (r) Corporation / Operator of the facility shall not extract groundwater without approval from Central Ground Water Authority (CGWA).
- (s) Corporation / Operator of the facility shall ensure the during the monsoon, adequate preventive measures are taken to avoid erosions of MSW from site and doesn't flow into the drain and adjacent area.
- (t) Corporation / Operator of the facility shall provide proper leachate collection and treatment system for treatment of generated leachate.
- (u) Corporation / Operator of the facility shall provide covered vehicles for transportation and transfer station shall be in accordance with Construction & Demolition Waste Management Rules, 2016.
- (v) Corporation / Operator of the facility shall submit the document / agreement made with landowner / end-user for quality of bio mined material that they will accept the material.

17. Project Proponent shall obtain Authorization under Rule 15 (y) of the Solid Waste Management Rules, 2016.
18. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).



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Signed by: Dr. J.B. Sangewar
Regional Officer (HQ)
For and on behalf of,
Maharashtra Pollution Control Board
rohq@mpcb.gov.in
2022-11-15 14:09:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2203002590	19/03/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A]
B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA	NA	0.00	-	-	NA	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	5.0 Lakh	Submitted	Compliance of Consent Conditions	Continuous	31/10/2023

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: robmw@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

No: BO/RO-HQ/MSW_AUTH/ 2211000002

FORM -II

Dated: 15/11/2022

[See - Rule 16 (1)]



Your Service is Our Duty

To,
 The Municipal Commissioner,
 Pimpri chinchwad Munciple corporation

Subject: Authorization under Solid Waste Management Rules, 2016

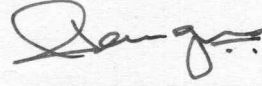
Reference: Your online application for grant of authorization UAN No. MPCB-MSW_AUTH-0000000752 Dtd. 02/03/2022

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner/Chief Officer, having administrative office at to set up and operate solid waste processing/ Recycling/ treatment/disposal facility and Scientific Sanitary Landfill site at Address on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate Biomining of Legacy Waste.
2. The Solid Waste Management authorization is valid for the period up to **31-07-2027**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
9. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.

11. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of Consent Committee of the Board in its meeting held on 01/08/2022

For and on behalf of the
Maharashtra Pollution Control Board.



Dr. J.B. Sangewar
Regional Officer (HQ)

Copy f. w. cs-

1. The District Collector, Pune - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy To:

1. Regional Officer, MPCB, Pune / Sub Regional Officer, MPCB, Pimpri Chinchwad For necessary action and follow up.
2. Master File.



ANNEXURE -I

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following location by The Municipal Commissioner/Chief Officer, MCGM as mention below.

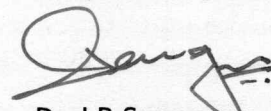
- 1 2000 MT/Day of Solid Waste generated shall be processed and disposed as below:

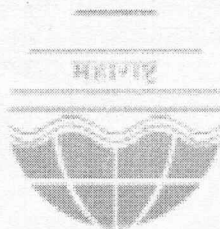
Sr.No.	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1	Hind Agro and Chemicals & Sai Ganesh Enterprises	Gut No. 463 & 464, SLF-1, Sector - 5, Moshi, Tal. Haveli, Dist. Pune	2000.00 MT/ Day	1. Biomining of Legacy Waste

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
13. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
14. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

15. Operator of the facility shall dispose off inert material/ residue, as per Solid Waste Management Rule, 2016.
16. Operator of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
17. Operator of the facility shall ensure that, adequate preventive measures are taken during the monsoon to control erosion of solid waste from processing site so that the waste doesn't flow in to the drain and adjacent area.
18. Operator of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
21. This is issued with the approval of Consent Committee of the Board in its meeting held on 01/08/2022.

For and on behalf of the
Maharashtra Pollution Control Board.


Dr. J.B. Sangewar
Regional Officer (HQ)



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
Fax No. 020-25811701
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visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/Directions / 23/2200002

Date: 20/12/2023

To,

(1) Joint City Engineer (Environment),
Solid Waste Management Section,
Pimpri Chinchwad Municipal
Corporation, Pimpri, Pune.

(2) M/s. Hind Agro and Chemical &
M/s. Sai Ganesh Enterprises,
Gat No. 463 and 464. SLF-1,
Sector-5, Village Moshi, Tal.
Haveli, Dist. Pune. (Facility
operator of PCMC)

Sub: Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
- 1) Consent to Operate granted by the Board vide no. Format1.0/RO-HQ/UAN No.0000133341/CO/2211001140, Dtd. 15/11/2022.
 - 2) Complaint received from Shri. Dhammaraj Salve, through email Dtd. 26/9/2023.
 - 3) Visit of the Board Official at Pimpri Chinchwad at site on 10/10/2023.
 - 4) The Hon'ble NGT (WZ), Pune order Dated 10/10/2023 in letter petition no. 47/2023 (WZ), complaint Dtd. 04/10/2023 made by Shri Dhammaraj Salve, resident of Pimpri Chinchwad, Pune.
 - 5) Jointly visited by PCMC Officials and MPCB Officials to the site in question on 27/10/2023.
 - 6) Legal Action Proposal Submitted by Sub Regional Officer, Pimpri Chinchwad vide MPCB- LEGAL-ACTIONS-121023009, Dtd. 07/11/2023.
 - 7) Personal hearing of PCMC and Operator of facility is extended at MPCB, Regional Office, Pune on 18/12/2023, with the approval of Board's Competent Authority.

The Hon'ble NGT (WZ), Pune order Dated 10/10/2023 in letter petition no. 47/2023 (WZ), complaint Dtd. 04/10/2023 made by Shri Dhammaraj Salve, resident of Pimpri Chinchwad, Pune, complaining about solid waste is being dumped on land, covering it with murum and soil at Moshi along the road by digging the pits illegally. In compliance of the Hon'ble NGT aforesaid order, the PCMC and MPCB officials are visited the site in question on 27/10/2023.

With reference to above, the Sub-Regional Officer, Pimpri Chinchwad has submitted the legal action proposal vide reference (6) and accordingly, the personal hearing conducted jointly on 18/12/2023.

During course of hearing the representative of M/s. Hind Agro and Chemical & M/s. Sai Ganesh Enterprises, operator of biomining plant informed that, the inert generated from bio mining plant (20 mm trommel reject) and processed dry municipal solid waste (40 mm trommel reject) are stored on the private land and outside the premises, due to lack of adequate space for performing bio mining activity.

..2..

Considering your submissions during the hearing and report of Sub Regional Officer Pimpri Chinchwad, the Board has decided to issue following directions,

1. You shall lift and dispose of the all the stored material in a scientific manner within 07 days.
2. The Pimpri Chinchwad Municipal Corporation shall ensure the compliance of the above directions within the stipulated time period.

The Pimpri Chinchwad Municipal Corporation (PCMC) and Operator of the facility i.e. M/s. Hind Agro and Chemical & M/s. Sai Ganesh Enterprises shall submit the compliance report of the above directions, in case you fail to comply with the the same the Board will have no option to initiate further legal action on as deemed fit against the corporation and facility operator, which may please be noted.

**For and on behalf of
Maharashtra Pollution Control Board**


**(Ravindra Andhale)
Regional Officer, Pune**

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad : **You shall verify the compliance of above directions and submit the report.**